MR. SPEAKER: Nothing doing. It does not matter....

PROF. K. K. TEWARY: He has misled the House. This is a very important letter. He says he has given an interview informally but here he says 'so-called interview.' He has misled the House....

MR. SPEAKER: No, not allowed.

PROF. K. K. TEWARY: I am going to place it on the Table of the House.

MR. SPEAKER: If you give me in writing, I will consider it. Not here.

PROF. K. K. TEWARY: He has misled the House.

MR. SPEAKER: You please write to me.

12.46 hrs.

SUGAR DEVELOPMENT FUND BILL*

THE MINISTER OF AGRICUL-TURE AND RURAL RECONSTRUC-TION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to move for leave to introduce a Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto."

The motion was adopted.

RAO BIRENDRA SINGH: Sir I introduce the Bill.

*Published in Gazette of India Ex-17-12-1981. Introduced with the re-

SUGAR CESS BILL.

THE MINISTER OF AGRICUL-CULTURE AND RURAL RECONS-TRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move for leave to introduce a Bill to provide for the imposition of a cess on sugar for development of sugar industry and for matters connected therewith:

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the imposition of a cess on sugar for development of sugar industry and for matters connected therewith."

The motion was adopted.

RAO BIRENDRA SINGH: I introduce† the Bill.

12.46 hrs.

[MR. DEPUTY SPEAKER in the Chair]

MATTERS UNDER RULE 377

 NEED FOR EXPEDITIONS ACTION ON PENSION CLAIMS OF FREEDOM FIGH-TER.

श्री शिगम्बर सिह (मथुरा): उपाध्यक्ष महोदय, सरकार का गृह मंत्रालय जिसका स्वतन्त्रता सैनिकों की पेंशन के सम्बन्ध है स्टाफ कम है। प्रार्थना पर एक लम्बे समय से पड़े हुए हैं। प्रार्थियों को पता नहीं कि क्या हो रहा है ? उनको यह भी पता नहीं कि उनके प्रार्थना पर पर विचार भी हो यहा है या नहीं। कम से कम उनको यह सूचना तो मिलनी चाहिए कि उनके प्रार्थना पह पर विचार हो रहा है। प्रार्थना पत्न के सम्बन्ध में पूर्ण प्रमाण पत्न श्रा जाने पर भी प्रदेश की सरकारों है रिपोर्ट मांगी जाती है। वहां कोई सून-वाई नहीं होती। जब जेल जाने के प्रमाण ५व हैं तो उनको पेन्शन मिल जानी चाहिए। बार में प्रदेशीय सरकार से आंच

tranordinary, Part II Section 2, dated commnedation by the President,

करनी चाहिए। स्वतन्त्रता सनिक जब सम्बन्धित कार्यालय में जाते हैं तो कोई श्राध-कारी नहीं कि उनकी श्रोप ध्यान दे। ए काउण्टेंट जनरल, इलाहाबाद का कार्यालय लो ऐसा है जहां से कोई उत्तर नहीं मिलता। एकाउण्टेंट जनरल ने मेरे दो र्राजस्टर्ड पत्नों के पहुंचने की सूचना तक नहीं ी

स्वतन्वता सेनानी जब द्रजरी ग्राफिस जाता है तो उससे दस उंगलियों के निशान के लिए कहा जाता है। स्वतन्त्रता सनिक सक्द सक्स्थ के साथ ही ऐसा होता है। फोटो और हस्ताक्षर प्रमाणित हो जाने पर भी दस उंगलियों के निशान लेना चाहते

प्रदेशों में स्वतन्त्रता सनिक जो भृतपूर्व एम 0 एल 0 ए0 हैं, उनको विधान सभा क सदस्य होने की ग्रीर स्वतन्त्रता सनिक की--दोनों की पनशन मिलती है। कन्त केन्द्रीय सरकार भतपूर्व संसद सदस्यों को जो पे शन मिलती है उसमें हे स्वतंत्रंता सनिक की पेन्शन के बराबर कम कर लेती है।

मेरा केन्द्रीय सरकार से निवेदन है कि स्वतन्त्रता सनिकों के प्रार्थना पत्नों के निर्णय करने, उनको प्रार्थना पह ग्राने की सुचना देने, एकाउण्टेंट जनरल के कार्या-लय से पत्नों के उत्तर देने और दूजरी ग्रासिंग द्वारा डकतों ग्रीर चोरों की तरह दस उंगिलयों के निशान न लेने और संसद सदस्य की पेन्शन में है स्वतन्त्रता सौनकीं पेन्शन कम न करने की व्यवस्था करने की क्रपा करें।

(ii) EXTENSIONS OF RANIGANJ RAIL-WAY PLATFORMS AND DEVELOPMENT OF ASANSOL RAILWAY STATION

SHRI AJIT KUMAR SAHA (Vishnupur): Sir, I am drawing the attention of the House regarding the long

pending demand and desire of the people of Kaniganj for enlargement of Railway platorms at Raniganj station and for terminal facilities at In this connection, Asansol yard. local people, prominent individuals and Members of Parliament represented this issue with the Railway Ministry.

Sir, the techno-economic survey in connection with the development of coaching terminal facilities at Asansol yard was expected to be completed by August, 1981 and it may be possible to take a view on the recomended investment in the survey report before 1982-83 budget. This assurance was given by the Railway but progress is almost nil.

Sir the said techno-economic survey is yet to submit its report and I am afraid at this pace whether that report would at all be submitted before the next year's budget.

Under these circumstances, I urge upon the Government to expedite the submission of the said report so that the actual work relating to extension of Raniganj Railway platform and development of Asansol Station can be started and completed early.

I demand that the Minister concerned make a statement in the House in this regard.

(iii) Alleged irregular allotment of WAGONS FOR TRANSPORTATION OF COAL FOR SMALL SCALE INDUSTRIES IN TAMIL NADU.

*SHRI D. S. A. SIVAPRAKASAM (Tirunelveli): I wish to bring to the notice of the Government the problem being faced by small industries in the State of Tamil Nadu on account of irregular allotment of wagons especially for the transportation of coal to meet the energy needs of these small industries. In Tamil Nadu the Brickkiln manufacturers' Associations have been discharging the onerous duty of distributing coal to small industries.